

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.612/99

Thursday this the 3rd day of June, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

1. P.Pookoya, S/o C.N.Abdulla Koya,
Library and Information Assistant,
Public Library, Kalpeni Island,
Union Territory of Lakshadweep.
2. T.K.Sainul Hameed,
S/o K.K.Ali, Library and Information
Assistant, Public Library,
Kavaratti Island,
Union Territory of Lakshadweep.
3. M. Kasmi, S/o Kojan Koya,
Library and Information Assistant,
Public Library,
4. N.Sayed Shaik, S/o Abdulla T.
Library and Information Assistant,
Public Library, Androth Island,
Union Territory of Lakshadweep.Applicants

(By Advocate Mr. M.V.Thampan)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Director, Social Welfare,
Union Territory of Lakshadweep,
Kavaratti.
3. The Secretary to the Government of India,
Ministry of Social Justice,
Empowerment and Culture,
Department of Culture (Library)
Shastri Bhawan, New Delhi.
4. The Secretary to the Government
of India, Ministry of Finance,
New Delhi.Respondents

(By Advocate Mr. S.Radhakrishnan)

The application having been heard on 3.6.1999 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicants who are
Library and Information Assistants under the

Administration of Union Territory of Lakshadweep is that even after the recommendations of the Chadhopadhyaya Committee and the recommendations of the Vth Central Pay Commission, the Administration has not extended to them the appropriate pay scale of Rs.1600-2660 from 24.7.90 and Rs.5500-9000 with effect from 1.1.96. Highlighting these grievances the applicants made representations to the first respondent. A4 and A6 to A8 are the copies of the representations made by the applicants individually. These representations are yet to be considered and disposed of by the first respondent.

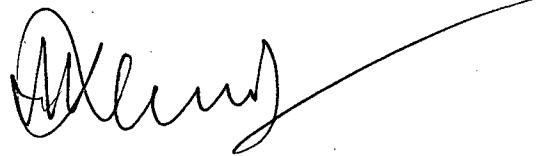
2. Under these circumstances the applicants have filed this application for a declaration that they are entitled to be placed in the pre-revised scale of Rs.1600-2660 from 24.7.1990 and to the scale of Rs.5500-9000 with effect from 1.1.96 and for consequential directions to the respondents.

3. When the application came up for hearing, the counsel on either side agree that the application may be disposed of directing the first respondent to consider the A4 and A6 to A8 representations and to give the applicants an appropriate reply within a reasonable time.

4. In the light of the submission of the learned counsel on either side, the application is disposed of directing the first respondent to consider the representations submitted by the applicants (A4 and A6 to A8) and to give the

applicants an appropriate reply within a period of four months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 3rd day of June, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the order:

Annexure.A.4: A true copy of the representation dated 26.11.98 submitted by the 1st applicant before the 1st respondent.

Annexure.A6: A true copy of the representation dated 26.11.98 submitted by the 2nd applicant before the 1st respondent.

Annexure.A7: A true copy of the representation dated 29.12.98 submitted by the 4th applicant before the 1st respondent.

Annexure.A8: A true copy of the representation dated 24.12.98 submitted by the third respondent before the 1st respondent.

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